

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 486/TT/2014

Date: 27-11-2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Truing up of Transmission tariff for 2009-14 tariff block and determination of Transmission Tariff for LILO of 400kV D/C Siliguri-Rangit Line at Gangtok in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 02-12-2015 :-

- a) Justification towards the increase in the additional capital expenditure against the approved amount. Confirm whether the the payment is against the work completed within original scope of work against the same scheme.
- b) As the instant project falls within the meaning of existing project, clarify the basis of invoking of provision 14(2)(IV) of 2014 Tariff Regulations (applicable to new project) for admissibility of additional expenditure of existing project during 2014-15.
- c) Submit an undertaking/certificate depicting that the actual equity infused during the tariff period 2009-14 and 2014-19 is not less than 30%.

Yours faithfully,

(M.M.Chaudhari)
Asst Chief (Fin)